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O.A.No.32/2009

Shri Bhikari @ P.K. Mallick.....Applicant.
Vs.
Union of India & Ors.Respondents,

ORDER DATED 3rd MAY, 2010

Coram:

Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. T. Rath, Ld. Counsel for the applicant
and Mr. B. Dash, Ld. Addl. Standing Counsel for Respondents.

2. By filing M.A. No.250/2010 dated 03.05.2010
today in the Court it has been stated by Mr. Dash that the
grievance of the applicant has already been redressed by the
Respondents, hence this case has become infructuous.

3. In view of the above, this Original Application
is disposed of being infructuous. No Cost.


ADMN. MEMBER